

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**EASTERN ZONE BENCH AT KOLKATA****ORIGINAL APPLICATION NO. 85 OF 2023****IN THE MATTER OF:**

SAHEEN TARANNUM & ANR.

... APPLICANTS

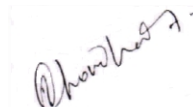
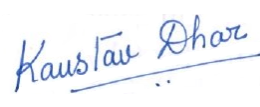
VERSUS

STATE OF ODISHA & ORS.

... RESPONDENTS

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Dated:- 19.07.2024

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH AT KOLKATA
ORIGINAL APPLICATION 85 OF 2023

IN THE MATTER OF:

SAHEEN TARANNUM & ANR. ... APPLICANTS

VERSUS

STATE OF ODISHA & ORS. ... RESPONDENTS

**RESPONSE TO THE JOINT COMMITTEE REPORT DATED
02.09.2023 ON BEHALF OF THE APPLICANT**

MOST RESPECTFULLY SHOWETH:

1. That the Applicant has filed the above-mentioned Original Application No. 85 of 2023 before this Hon'ble Tribunal against:
 - (i) Respondent No. 6 and 7 for illegally operating private stack yard located near the Bilteruan village and opposite to the railway tracks leading to the Nergundi Railway Station, in Alarpur, Cuttack, Odisha.
 - (ii) Respondent No. 8, Nergundi Railway Siding of East-Coast Railway operating railway siding close to Nergundi Railway Station, Alarpur, Cuttack, Odisha in violation of consent condition and the guideline issued by SPCB.
2. That by order dated 04.08.2023, this Hon'ble Tribunal constituted a Joint Committee comprising of (i) Senior Scientist, Odisha State Pollution Control Board, (ii) Senior Scientist, Central Pollution Control Board, (iii) District Magistrate, Cuttack, or his nominee not below the rank of Additional District Magistrate, and (iv) Senior Rank Officer, Khurdha Road Division, East Coast Railway. The Committee was

directed to visit the site in question and submit its report within four weeks with regard to the allegations made in the Original Application. The Committee was further directed that if the violations are found, the Committee shall suggest remedial measures as well as determine the Environmental Compensation and the concerned officers of the various departments were also directed to initiate appropriate steps for taking action against the violator as per law.

3. That in compliance of the direction of this Hon'ble Tribunal, the Joint Committee has filed its report dated 02.09.2023 through the District Magistrate on 06.10.2023. The Applicant is making submissions in the following paragraphs about the findings and observations in the Report.

PRELIMINARY SUBMISSIONS

4. That one of the committee member of the Joint Committee is the officer from East-Coast Railway, whereas one of the site- the Nergundi Railway Siding, which was inspected, is also operated by the East-Coast Railway itself. It is submitted that the Respondent No. 8 while conducting the inspection of its site could have withdrawn himself from the committee to avoid any likelihood of bias in the findings of the committee. The committee in which the Respondent No. 8 is a party cannot give unbiased and clear finding about the illegalities in the operation of railway siding.
5. That the Joint Committee has also given the finding that the 'Consent to Establish and Operate' is not given to Respondent No. 6 and 7. However, Respondent No. 6 has leased out his land to M/s Sendoz Impex Ltd. and M/s Godavari Commodities for operation of the coal stack yards. It is submitted that at the time of the filing of the application, the Applicant were not aware about the role of M/s Sendoz Impex Ltd. and M/s Godavari Commodities in operation of

stack yards. The Applicant is filing separate application for impleadment of M/s Sendoz Impex Ltd. and M/s Godavari Commodities as party respondents in the above-titled application.

6. That the Joint Committee in para (B) (11) of the Report has stated that as there was light rain shower (drizzling) and there was no loading unloading carried out and no movement of transportation vehicle, so ambient air quality monitoring was not done on the day of visit. It is submitted that the inspection of the site was done when there was no operation of either the siding or stack yard and hence, the Committee cannot give a clear picture with respect to the impact of the activity. Further, as the main concern of the application is about the air pollution caused by the operation of the loading and unloading of coal and other minerals, and its impacts on the health of the residents of the Bilteruan village, the Joint Committee should have visited the site when it was in operation and conducted an ambient air quality monitoring of the site. It is further submitted that the Applicant had made submissions in para 7 of the Original Application and has also filed photographs as Annexure A-3 to show the dust pollution from the operation of railway siding and stack yard. The Applicant has also placed on record the medical records of the residents who are affected by the air pollution.
7. That the Joint Committee has given clear finding that M/s Sendoz Impex Ltd. and M/s Godavari Commodities are operating in violation of the siting criteria, which is within 500 meters from the school. However, the Joint Committee has given no direction or recommendation for stopping of the activities which are within the prohibition zone as per the Guidelines for Environmental Management in Mineral Stack Yards and Railway Sidings, dated 16/4/2010 for railway siding and mineral stack yard issued by the State Pollution Control Board.

8. That it is submitted that the loading/unloading from the railway siding to the stack yard take place at night so as to avoid showing of any dust particle emission during the day time.

**SUBMISSIONS AND OBJECTIONS OF THE COMMITTEE'S
FINDING ON NERGUNDI RAILWAY SIDING OF RESPONDENT
NO. 8**

9. That without prejudice to the submission made above about one of the committee member being part of the Respondent No. 8 has all likelihood of biasness in the Report, the Applicants submit that the Report of the Joint Committee with respect to the Respondent No. 8 is not correct and has not given findings also on several aspects. It is submitted that the Report is silent on the following conditions of 'Consent to Operate' dated 03/04/2023 granted to Respondent No. 8 by SPCB.

- (i) Specific condition No. 6 about providing garland drain along the boundary wall for collection and treatment of waste water.
- (ii) Specific condition No. 7 about construction of earthen pond to collect the surface runoff and treatment of water before discharge.
- (iii) Specific condition No. 9 about construction of road for heavy vehicle and to be clean regularly to avoid and minimize dust generation.
- (iv) Specific condition No. 12 covering of trucks, tippers or wagon during transportation of material.
- (v) Specific condition No. 15 provision of test well for analysis of ground water.

10. That the Joint Committee states in Point No. 3, Page No. 7 of the Report, that the railway siding had provided a green screen of 2 m height along the boundary wall mainly towards habitation area of

Biliteruan village, to prevent dust emission during material handling. However, the said green screen was installed on the date of the Joint Committee visit i.e. 25.08.2023 prior to the Committee members visited the site. The Applicant submits time-stamped photographs taken of green screen being installed at the boundary of the railway siding towards the village area. It is clear that the compliance of dust suppression by the railway siding was done only prior to the couple of hours before the site visit of the Joint Committee.

A copy of the time-stamped photographs dated 25.08.2023 of the green screen being installed on the boundary wall of the railway siding towards Biliteruan village is annexed herewith as **ANNEXURE A-1.**

11. That it is further submitted by the Applicant that as mentioned by the Joint Committee Report at Point No. 3, Page No. 7, the presence of moveable rotary water sprinklers and mist canons provided for dust suppression during storage, loading/unloading had only been installed at the site before the Committee site visit. Up until the date of the visit, no such measures were present at the site. Further, the road were also repaired a few days before the site visit by the Joint Committee.

A copy of the time-stamped photographs showing repair of road i.e. old N.H.-42 and approach road near the Railway siding undertaken before the site visit is annexed herewith as **ANNEXURE A-2.**

12. That the Committee Report further states in Point 4, Page 7 of the Report that single tire of trees has been planted on the side of the boundary wall. It is submitted that the railway siding has been operational prior to 2008, and till date, the consent conditions require a green belt to be maintained around the siding area. However, it is pertinent to note that till date the green belt around the siding area is the size of a sapling, and is unable to curb air-borne dust emission.

13. That the Joint Committee report in Para (A)(8) states that a writ petition was filed before the Hon'ble High Court of Odisha, wherein the Hon'ble High Court had directed the SPCB to look into the issues. Thereafter, vide order dated 24.08.2023 the SPCB came up with long term measures as annexed in Annexure IV of the Report which were required to be followed by the railway siding for long term pollution control measures. It is submitted that the railway siding has failed to comply with none of the long term pollution control measures as below:

S.No.	Facilities	Details of Required Minimum Infrastructural Facilities
1	Platform / wharf	Development of handling area: RCC loading / unloading PF WITH cross stopping of wharf to avoid stagnation of water in the platform-
2	Goods shed office	1) Proper goods office is required with CGS room (6*5Mtr), FOIS room (5*4Mtr), record room (5*4Mtr), meeting hall (10*5Mtr) with attached toilet & bathroom. 2) Modular furnitures, Cabinets for records, electric fitting etc. 3) Air conditioning ,water filter etc.
3	Pucca Circulating area	RCC circulating area within the goods shed with drainage and lighting facility for better truck mobility.
4	All weather approach road	Construction of approach road: three lane RCC Road with drainage and lighting facility
6	Drainage system	Provision of RCC drain adjacent to boundary wall & loading platform along with the track.
8	Plantation	Platform (3000 nos. of plant) around goods shed area & approach road to prevent fugitive dust.
10	Sedimentation tank	Provision of Sedimentation tank towards pollution control measures.
11	Merchant room	Merchant room (6*5Mtr) with vitrified tilling, modern toilet, wash room, veranda, drinking water, air conditioning, corporate style durable furniture, electric fitting etc. along with Challan room (5*4Mtr).
12	Labour rest room	1) Labour rest room (15*8Mtr) with toilet, wash room, Water facility with kitchen and dining facility. 2) Construction of one dress changing room (6*5Mtr) with attached toilet, wash room, drinking water for ladies labourers.
13	Drinking water for labourers	1) Drinking Water booth at regular frequency of the goods shed. 2) Provision of cold drinking water
14	Open Taps for Bathing Pump House	Required raised water taps at both end of the platforms. Required to upgrade with water storage & waste storage.
15	Lighting	Two Nos. of additional high mast lights required for proper illumination of goods shed.
16	Parking shed	For parking of 100 nos. of cycles / two wheelers

		<i>of labourers.</i>
17	<i>Wagon Repair Room</i>	<i>Wagon repair (6*5Mtr) is required for stacking of tarpolines, bamboos, sheets etc.</i>
18	<i>CCTV (IP Based)</i>	<i>1) Installation of adequate nos. of CCTV which cover the entire goods sheds and its circulating area and will remain functional 24*7 for surveillance of loading, stacking of consignment. 2) Installation of CCTV in the entry /exit route of goods line with lighting facility for detection of uneven loading.</i>
19	<i>Automated Wheel washing System</i>	<i>Automated Wheel washing System to be provided at the exit route towards pollution control measures.</i>
20	<i>Machinery</i>	<i>1) it is required to install Two nos. of fog cannon dust suppression system to tackle the problem of airborne dust particles generated by goods shed activities and bulk material handling with necessary electrical points. 2) Provision of 2 nos. of ride –on Electrical Road cleaning machine / Road Sweeper for parking lot. Platform surface etc. 3) Provision of 2nos. of portable movable ladder for door closing towards yard. 4) Provision of mechanized handing facility I.e.02 nos. of portable conveyor belt for handing of baggage consignments with necessary electrical points. 5) Provision of track cleaning machine with shed i.e. JCB skid steer loader for cleaning of track.</i>

**SUBMISSIONS AND OBJECTIONS OF THE COMMITTEE'S
FINDING ON STACK YARD OF M/S SENDOZ IMPEX LTD. AND
M/S GODAVARI COMMODITIES:**

14. That at the outset it is submitted that the Joint Committee has given clear finding with respect to the stack yards operated by M/s Sendoz Impex Ltd. and M/s Godavari Commodities are falling within 300 meter to 640 meter of aerial distance from the primary school. However, the Joint Committee has failed to give the finding that the private stack yards are still violating the siting criteria as the minimum distance required under the Para 4 (i) and (ii) of the SPCB Guidelines for Mineral Stack Yards and Railway Sidings, 2010 states the following regarding the siting criteria for mineral stack yards:

Sl. No.	Siting Consideration	Distance
1.	State / National Highway	100 meters
2.	School, Colleges, Hospitals, Archeological	500

	monuments, and other sensitive areas	meters
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It is therefore submitted that all the stack yards which are within 500 meters from the school is illegal and contrary to the siting criteria of the guideline issued by State Pollution Control Board and any consent / NOC issued to them is likely to be revoked.

15. That the Joint Committee has also given clear finding about M/s Sendoz Impex Ltd. that:

- a. Height of the stored minerals has been found beyond the height of the boundary wall which may result in fugitive emissions during summer/windy conditions.
- b. No dust suppression system or water sprinklers found inside the stack yard area for controlling fugitive emissions.
- c. No such garland drain maintained around the stack yard to collect storm water.

16. That the Joint Committee has stated in para (B) (6) that the private stack yards had obtained NOC from the Gram Panchayat as per the requirement stipulated in para 4 (v) of the Guidelines dated 16/04/2010 issued by SPCB. In this regard, it is submitted that the Joint Committee failed to see that these NOCs issued by the Sarpanch are not in compliance with para 4 (v) of the Guidelines. The guideline clearly provides for the Gram Sabha for granting any such NOC for operation of mineral stack yards and railway siding. However, in the present case none of the NOCs issued by the Sarpanch of Harianta Gram Panchayat has any reference of Gram Sabha conducted for obtaining consent from the villagers for setting up of mineral stack yards.

17. That the Joint Committee also has mentioned in para (B) (12 & 13) about taking opinion of the villagers for operating the stack yards in

the area. It is submitted that the Joint Committee which is primarily required to give finding about the pollution from these stack yards has failed to do so. Further, the Joint Committee has also failed to look into the health impact which the Applicant has pointed out in para 30 to 34 of the Original Application.

18. That the Joint Committee has further noted that the Company has obtained consent for only 3.12 acres but has stacked coal over an area of 9.19 acres, implying it has illegally exceeded the area for operation. Hence, the compensation of Rs. 14,06,250 on the M/s Sendoz Impex Ltd. has been rightfully imposed.
19. That the Joint Committee in Para (B)(9) of the Report has mentioned that the M/s Godavari Commodities has provided adequate dust suppression measures, and has also constructed a boundary wall of 3 m around the stack yard. It is submitted that the boundary wall was constructed a few days prior to the site visit by the Joint Committee. Further, the dust suppression measures were also installed before the site visit only to comply with the Consent conditions.
20. It is submitted that although the Joint Committee has found that the stack yard of M/s Godavari Commodities Ltd. had exceeded the height of the stacked minerals beyond the height of the boundary wall, which is a clear violation of Consent Condition No. 4 of Special Conditions of Consent to Operate annexed in the Joint Committee Report, it was not held to be a violation of the Consent conditions.
21. That the Joint Committee in Para (B)(12) of the Report has stated that a large crowd of the residents of Bilteruan village had gathered requesting for the continual of the operation of the stack yards. Further, the details of the individuals interacting with the Committee members have also been provided in the Report. It is submitted that the details of the individuals provided by the Report are majorly contractors for labour supply. These contractors also have several

trucks registered under them. Following are the details of the contractors on whom trucks are registered for transportation:

S. NO.	OWNER NAME	VEHICLE NUMBER	VEHICLE TYPE
1	PRASANTA KUMAR SAHOO	OR 05 AQ 2325	GOODS CARRIER (HGV)
		OD 05 S 2525	GOODS CARRIER (HGV)
2	KASAR KHAN	OR 05 AL 5999	GOODS CARRIER (HGV)
		OR 05 AT 7617	GOODS CARRIER (HGV)
		OR 05 AJ 2570	GOODS CARRIER (HGV)
		OR 05 AE 5019	GOODS CARRIER (HGV)
		OR 05 AD 8945	GOODS CARRIER (HGV)
3	SK ROSAN ALI	OR 05 R 2803	GOODS CARRIER (HGV)
4	PRADEEP KUMAR SWAIN	OR 05 AQ 2325	GOODS CARRIER (HGV)

A copy of the details of truck ownership registration of the contractors as taken from e-Parivahan app and other apps is annexed herewith as **ANNEXURE A-3.**

22. That the Applicant is also submitting proof of freight bills and agreements including the names of the individuals mentioned in the previous paragraph proving that they are contractors, providing supply of labour and trucks for transportation, and not the residents affected by the air pollution caused from the stack yard.

A copy of the freight bills in the name of Prasanta Kumar Sahoo, Kasar Khan, Pradeep Kumar Swain is annexed herewith as **ANNEXURE A-4.**

23. That it is clear from the above, that the Joint Committee Report is deficient and has not given its findings to the contentions raised by the Applicants in the Original Application. Based on the violations observed by the Joint Committee, and the contentions raised by the Applicant in the Original Application regarding the grave impact on

the environment from the operation of the railway siding and the stackyards, it is humbly submitted that till the disposal of the above-mentioned Original Application, this Hon'ble Tribunal may impose a stay on the operation of the same, so as to prevent any further harm to the environment, affecting the lives of the residents in the village.

24. Therefore, the Hon'ble Tribunal, in the interest of justice may consider the above submissions and objections on behalf of the Applicant for further adjudication of the matter.

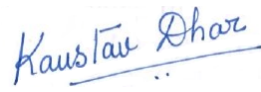
THROUGH



RITWICK DUTTA



RAHUL CHOUDHARY



**KAUSTAV DHAR
ADVOCATES**

COUNSELS FOR THE APPLICANT

N-73, Lower Ground Floor, Greater Kailash-I,
New Delhi- 110048

Phone:- 9312407881

Email: dclaw160@gmail.com

Place:- Kolkata/Delhi

Dated:-19.07.2024

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VERSUS

STATE OF ODISHA & ORS

....

RESPONDENTS

AFFIDAVIT

I, Saheen Tarannum, D/o Late Abdul Azad Khan, aged about 38 years, R/o Village Bilteruan, Po- Harianta, Dist. Cuttack, Odisha-754025, do hereby solemnly affirm and declare as under:

1. That I am the Applicant No. 1 in the above titled Application and conversant with the facts and circumstances of the case and competent to swear this affidavit.
2. That the contents of the accompanying Response are true and correct and nothing material has been concealed therefrom.

Saheen Tarannum

DEPONENT

VERIFICATION

Verified on this 12th day of July 2024 that the contents of the present affidavit are true and correct to my knowledge and belief and nothing material has been concealed therefrom.

N. C. Ghose
12/7/2024
NETAJI SASTI GHOSE
NOTARY, ADVOCATE
GOVT. OF ORISSA
Regd. No-ON-28/03
CUTTACK TOWN

Saheen Tarannum



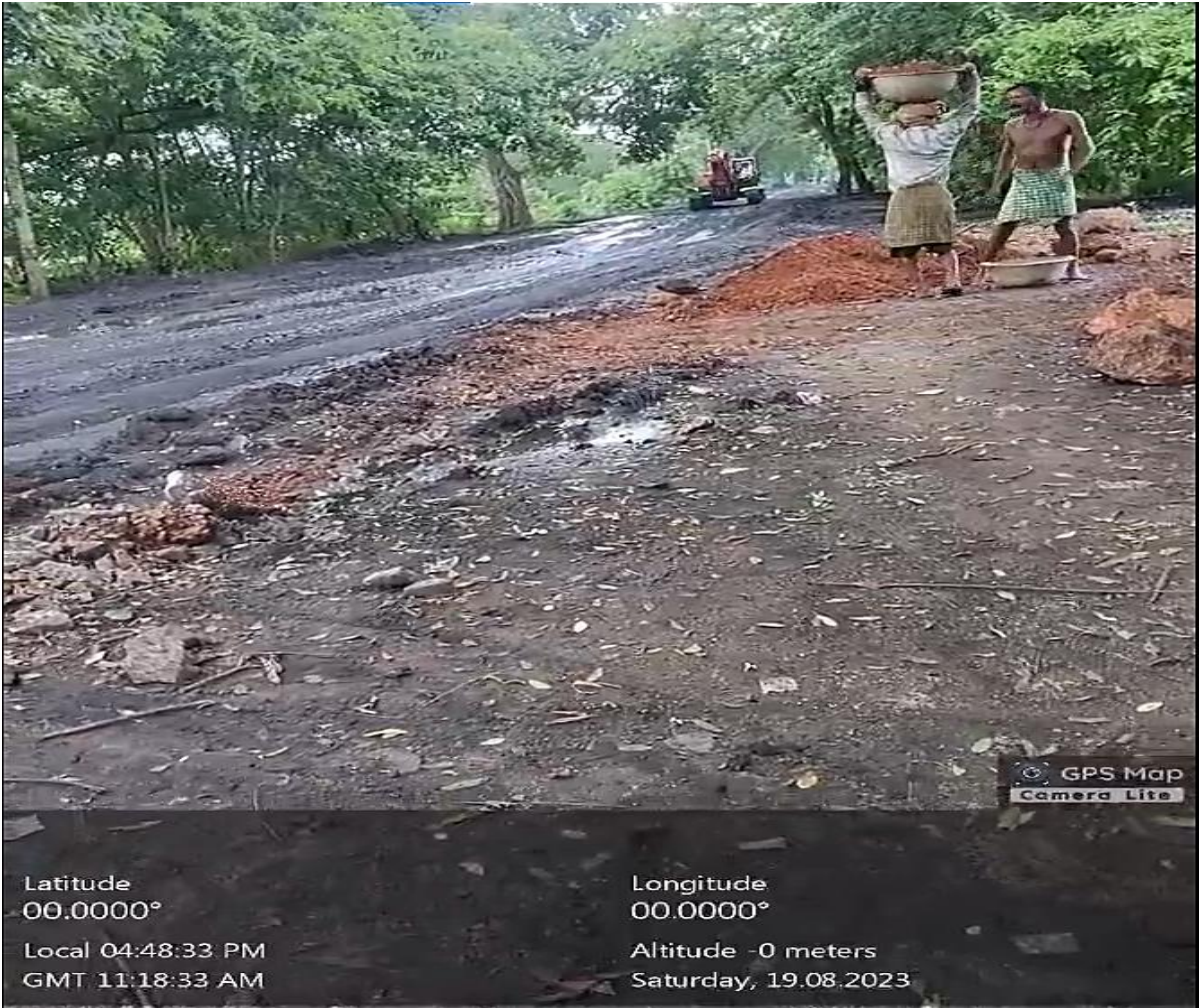
ANNEXURE A-1

Time-stamped photographs showing installation of green screen on the boundary of Railway Siding toward the Bilteruan village on the date of site visit by the Joint Committee dated 25.08.2023:



ANNEXURE A-2

Time-stamped photographs showing road repair work undertaken on old N.H. 42 and approach road from the Railway Siding area before the site visit:



ANNEXURE A-3

Following are the details of heavy goods carrier owned by the contractors, as taken from e-Parivahan App which is operated by Ministry of Road Transport and Highways, and other Apps.

On the left hand side are screenshots from e-Parivahan app to provide details of the vehicles.

On the right hand side are screenshots from other app to provide details of the owner of the vehicles

PRASANTA KUMAR SAHOO

1. Vehicle No.: OR 05 AQ 2325

<

Vehicle search

Vehicle Number

OR05AQ2325

Owner Name

*R*D*E* *U*A* *W*I*

Registering Authority

CUTTACK RTO, Odisha

Vehicle Class

Goods Carrier(HGV)

Fuel Type

DIESEL

Emission Norm

BHARAT STAGE III

Vehicle Age

12 Years & 4 months

Vehicle Status

ACTIVE

Tap to Check the Vehicle Impound and Seizure Document Status

Registration Date

04-Jun-2011

Fitness Valid UpTo

30-Nov-2023

Tax Valid UpTo

31-Dec-2023

Insurance Valid UpTo

02-Sep-2023

PUCC Valid Upto

10-Nov-2023

Permit Valid UpTo

19-Sep-2026

2:36

VoLTE 4G

<

PRASANTA KUMAR SAHOO

OR05AQ2525 Second Owner

LPT 3118/52 TC

Insurance expiry : 30/05/2024

Set Reminder

Check challan

Sell your car

RC Details

Documents

Exclusive Deals

2. Vehicle No.: OD 05 S 2525

<

Vehicle search

Vehicle Number

OD05S2525

Owner Name

*R*S*N*A* *U*A* *A*O*

Registering Authority

CUTTACK RTO, Odisha

Vehicle Class

Goods Carrier(HGV)

Fuel Type

DIESEL

Emission Norm

BHARAT STAGE III

Vehicle Age

7 Years & 10 months

Vehicle Status

ACTIVE

Tap to Check the Vehicle Impound and Seizure Document Status

Registration Date

23-Dec-2015

Fitness Valid UpTo

03-Mar-2025

Tax Valid UpTo

31-Dec-2023

Insurance Valid UpTo

05-Nov-2023

PUCC Valid Upto

04-Dec-2023

Permit Valid UpTo

15-Mar-2026

PRASANTA KUMAR SAHOO

OD05S2525 First Owner

AL 3118 IL

Insurance expiring on 05/11/20...

Renew Now

RC Details

Documents

Insurance details

INSURANCE EXPIRING

Secure your car with 50% NCB claims!

Renew Now

Insurance expiring in 9 days

05-Nov-2023

Renew Now

KASAR KHAN

1. Vehicle No.: OR 05 AL 5999

Vehicle search

Vehicle Number

OR05AL5999

Owner Name

*A*A* *H*N*

Registering Authority

CUTTACK RTO, Odisha

Vehicle Class

Goods Carrier(HGV)

Fuel Type

DIESEL

Emission Norm

BHARAT STAGE III

Vehicle Age

13 Years & 0 months

Vehicle Status

ACTIVE

Tap to Check the Vehicle Impound and Seizure Document Status

Registration Date

28-Oct-2010

Fitness Valid UpTo

24-Jul-2024

Tax Valid UpTo

31-Dec-2023

Insurance Valid UpTo

17-Nov-2023

PUCC Valid Upto

28-Feb-2024

Permit Valid UpTo

26-Jan-2026

National Permit Valid UpTo

14-Jan-2013

Create Virtual RC

View Challan

2:23

4G

KASAR KHAN

OR05AL5999

Second Owner

LPT 3118 TC

Insurance expiring on 17/11/2023

Renew Now

Check challan

Sell your car

RC Details

Documents

Insurance details

INSURANCE EXPIRING

Secure your car with 50% NCB claims!

Renew Now

Insurance expiring in 21 days

17-Nov-2023

Renew Now

Insurance Policy No.

Not available

Check now

2. Vehicle No.: OR 05 AT 7617

Vehicle search

Vehicle Number

OR05AT7617

Owner Name

*A*A* *H*N*

Registering Authority

CUTTACK RTO, Odisha

Vehicle Class

Goods Carrier(HGV)

Fuel Type

DIESEL

Emission Norm

BHARAT STAGE III

Vehicle Age

11 Years & 8 months

Vehicle Status

ACTIVE

Tap to Check the Vehicle Impound and Seizure Document Status

Registration Date

24-Feb-2012

Fitness Valid UpTo

28-Apr-2024

Tax Valid UpTo

31-Dec-2023

Insurance Valid UpTo

11-Feb-2024

PUCC Valid Upto

01-Nov-2023

Permit Valid UpTo

04-May-2027

National Permit Valid UpTo

28-Feb-2017

Create Virtual RC

View Challan

2:23

4G

KASAR KHAN

OR05AT7617

Second Owner

LPT 3118/52 TC

PUC expires on 01-Nov-2023

Set Reminder

Check challan

Sell your car

RC Details

Documents

Exclusive Deals

Sell car on Cars24

Get best price, hassle free documents transfer and instant cash in your account. Walk in to your nearest Cars24 centre to get your car inspected. Home inspection ...

Check Price

Top services

Check challan

Sell car on Cars24

FASTag Recharge

Popular Accessories

3. Vehicle No.: OR 05 AJ 2570

< Vehicle search

Vehicle NumberOR05AJ2570

Owner Name*A*A* *H*N*

Registering AuthorityCUTTACK RTO, Odisha

Vehicle ClassGoods Carrier(HGV)

Fuel TypeDIESEL

Emission NormBHARAT STAGE II

Vehicle Age13 Years & 7 months

Vehicle StatusACTIVE

Tap to Check the Vehicle Impound and Seizure Document Status

Registration Date10-Mar-2010

Fitness Valid UpTo15-Mar-2024

Tax Valid UpTo31-Dec-2023

Insurance Valid UpTo03-Feb-2024

PUCC Valid Upto09-Sep-2023

Permit Valid UpTo10-Mar-2025

Create Virtual RC

View Challan

2:27 4G

< KASAR KHAN
OR05AJ2570 Third Owner
LPK 2518/38 TC
PUC expired on 09-Sep-2023
Check challan Sell your car
RC Details Documents

Alerts
PUC expiring
Your pollution certificate has already expired. Please renew to avoid penalties.
Find nearest PUC

4. Vehicle No.: OR 05 AE 5019

< Vehicle search

Vehicle NumberOR05AE5019

Owner Name*A*A* *H*N*

Registering AuthorityCUTTACK RTO, Odisha

Vehicle ClassGoods Carrier(HGV)

Fuel TypeDIESEL

Emission NormBHARAT STAGE II

Vehicle Age14 Years & 7 months

Vehicle StatusACTIVE

Tap to Check the Vehicle Impound and Seizure Document Status

Registration Date03-Mar-2009

Fitness Valid UpTo15-Mar-2024

Tax Valid UpTo31-Dec-2023

Insurance Valid UpTo27-Feb-2024

PUCC Valid Upto26-Aug-2023

Permit Valid UpTo10-Jul-2028

Create Virtual RC

View Challan

2:27 4G

< KASAR KHAN
OR05AE5019 Third Owner
LPK 2518 TC
PUC expired on 26-Aug-2023
Check challan Sell your car
RC Details Documents

Alerts
PUC expiring
Your pollution certificate has already expired. Please renew to avoid penalties.
Find nearest PUC

Top services
Check challan Sell car on Cars24
FASTag Recharge Popular Accessories

5. Vehicle No.: OR 05 AD 8945

< Vehicle search

Vehicle NumberOR05AD8945

Owner Name*A*A* *H*N*

Registering AuthorityCHANDIKHOLE RTO, Odisha

Vehicle ClassGoods Carrier(HGV)

Fuel TypeDIESEL

Emission NormBHARAT STAGE II

Vehicle Age14 Years & 10 months

Vehicle StatusACTIVE

Tap to Check the Vehicle Impound and Seizure Document Status

Registration Date17-Dec-2008

Fitness Valid UpTo15-Feb-2023

Tax Valid UpTo31-Dec-2023

Insurance Valid UpTo14-Feb-2023

PUCC Valid Upto14-Aug-2022

Permit Valid UpTo02-Jun-2027

Create Virtual RC

View Challan

KASAR KHAN

OR05AD8945 Second Owner

LPK 2518/38 TC

Insurance expired on 14/02/2023

Renew Now

Check challan

Sell your car

RC Details

Documents

Insurance details

INSURANCE EXPIRED

Save upto 70%* on car insurance premium

Renew Now

Insurance already expired

14-Feb-2023

Renew Now

S.K. ROSAN ALI:

Vehicle No.: OR 05 R 2803

< Vehicle search

Vehicle NumberOR05R2803

Owner Name*K* *O*A* *L*

Registering AuthorityCUTTACK RTO, Odisha

Vehicle ClassGoods Carrier(HGV)

Fuel TypeDIESEL

Emission NormBHARAT STAGE I

Vehicle Age20 Years & 0 months

Vehicle StatusRC CANCEL

Tap to Check the Vehicle Impound and Seizure Document Status

Registration Date28-Oct-2003

Fitness Valid UpTo18-Feb-2021

Tax Valid UpTo30-Jun-2023

Insurance Valid UpTo07-Jan-2021

PUCC Valid Upto19-Mar-2021

Create Virtual RC

View Challan

SK ROSAN ALI

OR05R2803 Third Owner

HINDUSTAN 2021

Insurance expired on 07/01/2021

Renew Now

Check challan

Sell your car

RC Details

Documents

Insurance details

INSURANCE EXPIRED

Save upto 70%* on car insurance premium

Renew Now

Insurance already expired

07-Jan-2021

Renew Now

Insurance Policy No.

Not available

Check now

Insurer name

The New India Assurance Company Limited

PRADEEP KUMAR SWAIN

Vehicle No.: OR 05 AQ 2325

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Vehicle search

Vehicle Number

OR05AQ2325

Owner Name

*R*D*E* *U*A* *W*I*

Registering Authority

CUTTACK RTO, Odisha

Vehicle Class

Goods Carrier(HGV)

Fuel Type

DIESEL

Emission Norm

BHARAT STAGE III

Vehicle Age

12 Years & 4 months

Vehicle Status

ACTIVE

Tap to Check the Vehicle Impound and Seizure Document Status

Registration Date

04-Jun-2011

Fitness Valid UpTo

30-Nov-2023

Tax Valid UpTo

31-Dec-2023

Insurance Valid UpTo

02-Sep-2023

PUCC Valid Upto

10-Nov-2023

Permit Valid UpTo

19-Sep-2026

Create Virtual RC

View Challan

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PRADEEP KUMAR SWAIN

OR05AQ2325

Second Owner

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TATA

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LPT 3118/52 TC

Insurance expiry : 02/09/2024

Set Reminder

👤 Check challan

➔

📄 Sell your car

➔

RC Details

Documents

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📄 FASTag Recharge

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➔







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ANNEXURE A-4

Following are the photographs of freight bills showing the name of the groups providing labour for the loading and unloading to and from the Nergundi Railway Siding wherein the name of the contractors are mentioned:

JOINT TRUCK UNLOADING AND LOADING BILL OF FOUR GROUPS
Nergundi, Cuttack

Ref. Date 16/11/2010

To Mr. Jain Transport

Sub: from truck unloading from date 01/11/2010 to 15/11/2010

Name of the Groups	Sl. No.	Truck Particular	No. of Trucks	Rate	Amount
1. Utkal Labour Supply	1.	Six Wheeler open	424	150	63600
Gopal Ch. Swain	2.	Six Wheeler fix	02	200	400
Mob.-9937194725	3.	Ten Wheeler open	130	300	39000
Afsar Khan	4.	Ten Wheeler fix	03	350	1050
Mob.-9853423730	5.	Six Wheeler Tipper	272	100	27200
Ansar Khan	6.	Ten Wheeler Tipper			
Mob.-9937745225	7.	12 Wheeler open	06	500	3000
Kasar Khan					
Mob.-9853132447					
2. Kalinga Transport Supply					
Salim Khan					
Mob.-9238324272					
Ramesh Ch. Beura					
Mob.-9438016932					
Sadik Khan					
Mob.-9861257642					
Sarif Khan					
Mob.-9438174782					
3. N.R.G. & Rajeev L.C.C.S Ltd.					
Subash Ch. Swain					
Mob.-9437134725					
Prasanta Ku. Sahoo					
Mob.-9938392741					
Mirza Eliyas Beig					
Mob.-9938809686					
Pradeep Kumar Swain					
Mob.-9437449131					
4. Sai Labour Supply					
Abdulla Khan					
Mob.-9937744860					
Kasar Khan					
Mob.-9853980892					
Total					

Rs. 1,36,200.00

(One lakh thirty six thousand two hundred only)

Signature of Groups Leader

M. R. A. J.

Sh. Roshan A.C.

Sarif Khan

Kasar Khan

Bill particulars attached herewith.

Jamil Khan

A/002 Khan

Sarif Khan

Kasar Khan

TRUCK UNLOADING AND LOADING BILL OF FOUR GROUPS

Nergundi, Cuttack

Rel.....

Date 26.06.2010

To

Mr. J.B.S. Transport

Sub: From Truck Unload from Date 16.06.10 to 30.06.2010

Name of the Groups	Sl. No.	Truck Particular	No. of Trucks	Rate	Amount
1. Utkal Labour Supply Gopal Ch. Swain Mob.-9937194725 Ansar Khan Mob.-9853423730 Ansar Khan Mob.-9937745225 Kasar Khan Mob.-9853132447	1.	Six Wheeler open	264	150	39600.00
	2.	Six Wheeler fix	03	200	600.00
	3.	Ten Wheeler open	246	300	73800.00
	4.	Ten Wheeler fix	01	350	350.00
2. Kalinga Transport Supply Salim Khan Mob.-9238324272 Ramesh Ch. Beura Mob.-9438016932 Sadik Khan Mob.-9861257642 Sarif Khan Mob.-9438174782	5.	Six Wheeler Tipper	271	50	13550.00
	6.	Ten Wheeler Tipper	06	100	600.00
	7.				
3. N.R.G. & Rajeev L.C.C.S Ltd. Subash Ch. Swain Mob.-9437134725 Prasanta Ku. Sahoo Mob.-9938392741 Mirzu Eliyas Beig Mob.-9938809686 Pradeep Kumar Swain Mob.-9437449131	Total			791	Rs. 128500.00
4. Sai Labour Supply Abdulla Khan Mob.-9937744860 Kasar Khan Mob.-9853300892	(One lakh twenty eight thousand five hundred only)				

Signature of Groups Leader

SK. Roshan Ali

Kagor Nigiz KM

Also V/K/K

Bill particulars attached herewith.

Jamil Khan
Afroz Khan
Sabir Khan
Ritu Muni Meena



23

DC Law Chambers <dclaw160@gmail.com>

**Copy of Response to Joint Committee Report by Applicant in OA No. 85 of 2023
Saheen Tarannum & Anr. Vs. State of Odisha & Ors.**

1 message

DC Law Chambers <dclaw160@gmail.com>

Fri, Jul 19, 2024 at 11:39 AM

To: Tarun Patnaik <tarun.patnaik87@gmail.com>, Dipanjan Ghosh <dpnjnghsh0@gmail.com>, ASHOK PRASAD <ashokadvhc@gmail.com>, Surendra Kumar <surendra_kr15@rediffmail.com>, shakti panda <sppanda13@gmail.com>

Dear All,

Please find attached-Copy of Response to Joint Committee Report by Applicant in OA No. 85 of 2023 Saheen Tarannum & Anr. Vs. State of Odisha & Ors.

Thanks & Regards

Counsel for the Applicant

**Response to Joint Committee Report by Applicant.pdf**

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